

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 214 OF 2016

Dated: 1st September, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Everest Power Pvt. Ltd.

...Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Ankur Gupta

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1

Ms. Swapna Seshadri for R-2

Mr. Vishrov Mukerjee

Ms. Raveena Dhamija for R-3

ORDER

Admit. Issue notice. Ms. Tanvi Singh takes notice on behalf of Respondent No.1; Ms. Swapna Seshadri takes notice on behalf of Respondent No.2 and Mr. Vishrov Mukherjee takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 26.10.2016. Dasti, in addition, is permitted.

List the matter on **26.10.2016.**

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**